

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-27-2020

SHAMSUNDER V. KAMAT **Petitioner**

Versus

STATE OF GOA AND OTHERS. **Respondents.**

Mr. S. Kantak, Senior Advocate with Mr. Sahish Mahambrey,
Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. P. Arolkar,
Additional Government Advocate for Respondents no. 1 to 5.

Mr. A. D. Bhobe with Mr. Ashoy Priolkar, Advocates for
Respondents No. 6, 7, 8 and 9.

**Coram : M. S. SONAK,
SMT. M. S. JAWALKAR, JJ.**

Date : 28th May, 2020.

P. C.:

Heard learned Counsel for the parties.

2. The learned Advocate General makes a statement that the construction of the road in question is complete. We, however, direct the Collector and Chairperson of the Disaster Management

Authority to file an affidavit explaining as to how the powers under the Disaster Management Act, 2005 could have been invoked in a situation of this nature. The Collector to also give instances, if any, where such powers have been exercised in this manner.

3. Such affidavit to be filed by 05.06.2020. Copy to be served by email upon the learned Counsel appearing for the Petitioner.

4. Stand over to 08.06.2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.